

### Prisoners in Manipur

\*457. **Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons sentenced to imprisonment for six months or more in connection with the political agitation in Manipur State;

(b) the number of tribal and non-tribal prisoners among them;

(c) whether it is a fact that the Manipur Government has refused to issue the judgment copies of the cases against the tribals; and

(d) if so, the reasons therefor?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) 12 persons were sentenced to 6 months' imprisonment.

(b) 4 Tribals and 8 non-tribals.

(c) No.

(d) Does not arise.

### Loss of Vouchers

199. { **Shri Dabhi:**  
**Shri S. C. Samanta:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the vouchers sent to the Ministry of Education are not being returned after proper classification and acceptance to enable audit to incorporate them in the accounts;

(b) whether it is a fact that two vouchers for Rs. 1925 relating to 1949-50, nine for Rs. 1989 relating to 1950-51 and twenty one valuing a sum of Rs. 26,406 have been lost; and

(c) if so, who is responsible for the same?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) No. The return of vouchers after classification and acceptance is being properly attended to.

(b) The losses relate to the years 1951 and 1952 when the old procedure of dealing with the vouchers failed owing to the expansion in the size of the Ministry. The procedure was revised as soon as the losses came to notice.

(c) Under the old procedure it was not feasible to fix responsibility for the missing vouchers.

\* This figure was later corrected by the Deputy Minister of Home Affairs (Shri Datar) vide Part II Debates dated 22. 12. 55 as "127".  
188 L S D (2)

### Audio-Visual Libraries

200. **Dr. Ram Subhag Singh:** Will the Minister of Education be pleased to state:

(a) whether Government propose to set up a library in each State from where audio-visual aids could be obtained by the State Educational Institutions; and

(b) if so, when a beginning will be made in this direction?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) and (b). A statement is laid on the Table of the House. [See Appendix III, annexure No. 50].

### Tobacco Excise Duty

201. **Shri Ibrahim:** Will the Minister of Finance be pleased to state:

(a) the amount of excise duty realised from tobacco used for the manufacture of *bidis* during the years 1953-54 and 1954-55; and

(b) the amount realised as licence fee in those years?

**The Minister of Revenue and Defence Expenditure (Shri A.C. Guha):** (a) The amount of excise duty realised on tobacco used for the manufacture of *bidis* during 1953-45 and 1954-55 was Rs. 10.30 crores and Rs. 9.25 crores respectively.

(b) Manufacturers of *bidis* are not licensed as such, but all wholesale dealers in tobacco, whether they manufacture *bidis* or not, are licensed and the amount realised as licence fees from such dealers during the calendar years 1953 and 1954 was Rs. 14.10 lakhs and Rs. 13.47 lakhs respectively.

### मिशनरी संस्थायें

२०२. श्री रघुनाथ सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि गत चार वर्षों में छोटा नागपुर, संथाल परगना, नागा पहाड़ियों, गंगापूर (स्टेट), सुशाई पहाड़ियों तथा पश्चिमी भारत के भील आबादी वाले क्षेत्रों में विदेशी ईसाई मिशनरियों द्वारा कितनी संस्थायें खोली गई हैं ?

गृह-कार्य उपमंत्री (श्री दातार) :  
२०४. इस संख्या में, शिक्षा, चिकित्सा तथा धर्म सम्बन्धी संस्थायें सम्मिलित हैं ।